

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) No decision has so far been taken by the Government to add any new industry to the existing list of 27 industries exempted from the applicability of provisions of MRTP Act, 1969 in terms of Notification No. S.O. 408(E) dated 22-5-1985.

Investment on plant and machinery

2766. DR. C. SILVERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received any representation from Federation of Association of Small Industries of India praying for upward revision of the limit of investment on plant and machinery from Rs. 2 lakhs to Rs. 5 lakhs for the tiny sector; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Since raising of the investment limits for the tiny units concerns a number of promotional and developmental agencies/organisations, no decision has been taken so far.

Limit of turn over of Small sector

2767. DR. C. SILVERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to add the limit of turnover in the definition of small scale sector;

(b) if so, how Government propose to monitor the turnover which will always be nonstatic; and

(c) whether any effective check to generation of black money by wrong declaration of turnover by the industry; has been devised?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c) Do not arise.

Committee on dereservation of items reserved for small industry

2768. DR. C. SILVERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have appointed any Committee to look into the question of dereservation of items reserved for small industry;

(b) if so, whether the Committee has since submitted its report; and

(c) what are the salient features of the Report?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Government has constituted an Advisory Committee under the IDR Act with a view to determining the nature of any article or class of articles that may be reserved for production by the ancillary or small scale industrial undertakings. This Committee also considers proposals for de-reservation. It functions on a continuous basis and submits its recommendations to the Government from time to time.

Report of Directorate General of Technical Development

2769. SHRI M. BASAVARAJU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Directorate General of Technical Development have not submitted its Report to Government since 1978; and

(b) if not, the reasons for which the Reports were not published?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Annual Report